



# महाराष्ट्र शासन राजपत्र

## असाधारण भाग आठ

वर्ष १, अंक ३४ ]

मंगळवार, ऑगस्ट १८, २००९/श्रावण २७, शके १९३१

[ पृष्ठे ३, किंमत : रुपये २०.००

असाधारण क्रमांक ६१

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Tax on Luxuries (Amendment) Ordinance, 2009 (Mah. Ord. XIV of 2009), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,

Secretary to Government,  
Law and Judiciary Department.

[Translation in English of the Maharashtra Tax on Luxuries (Amendment) Ordinance, 2009 (Mah. Ord. XIV of 2009), published under the authority of the Governor.]

### FINANCE DEPARTMENT

Mantralaya, Mumbai 400 032, dated the 18th August 2009.

### MAHARASHTRA ORDINANCE No. XIV OF 2009.

#### AN ORDINANCE

*further to amend the Maharashtra Tax on Luxuries Act, 1987.*

WHEREAS both Houses of the State Legislature are not in session ;

AND WHEREAS the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take

immediate action further to amend the Maharashtra Tax on Luxuries Act, 1987, for the purposes hereinafter appearing; Mah. XLI of 1987.

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely :—

Short title and commencement.

1. (1) This Ordinance may be called the Maharashtra Tax on Luxuries (Amendment) Ordinance, 2009.

(2) It shall come into force at once.

Amendment of section 2 of Mah. XLI of 1987.

2. In section 2 of the Maharashtra Tax on Luxuries Act, 1987 (hereinafter referred to as "the principal Act"),— Mah. XII of 1987.

(a) in clause (b-1A), after the words and figures "Tourism Projects, 2000" the words and figures "or the Tourism Policy-2006" shall be added;

(b) in clause (d-1), after the words and figures "Tourism Projects, 2000" the words and figures "or the Tourism Policy-2006" shall be added.

Amendment of section 22A of Mah. XLI of 1987.

3. In section 22A of the principal Act, in sub-section (1),—

(a) for the words, brackets and figures "sub-entry (2) or, as the case may be, sub-entry (3) of entry 7 of the Schedule appended to the notification issued" the words "any of the entries of the Schedule appended to the notification issued from time to time" shall be substituted;

(b) for the portion beginning with the words "under the New Package Scheme of Incentives for Tourism Projects, 1999" and ending with the words "Maharashtra Tax Laws (Levy, Amendment and Validation) Act, 2004", the following shall be substituted, namely :— Mah. XIII of 2004.

"under the New Package Scheme of Incentives for Tourism Projects, 1999 or, as the case may be, the New Package Scheme of Incentives for Tourism Projects, 2000 for any period ending whether before or after the date of commencement of the Maharashtra Tax Laws (Levy, Amendment and Validation) Act, 2004 or, as the case may be, the Tourism Policy-2006 after the date of commencement of the Maharashtra Tax on Luxuries (Amendment) Ordinance, 2009"; Mah. Ord. XIV of 2009.

(c) in the marginal note, after the words "Tourism Projects" the words "and Tourism Policy" shall be added.

## STATEMENT

The Government of Maharashtra had declared the Tourism Policy-2006. This Policy provides for exemptions on luxury tax and other benefits to hotels so as to promote the Tourism Industry in the State. The promotion of tourism would bring many direct and indirect benefits to the people. To give effect to these announcements, it is necessary to amend sections 2 and 22A of the Maharashtra Tax on Luxuries Act, 1987 (Mah. XLI of 1987), suitably.

2. As both Houses of the State Legislature are not in session and the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Tax on Luxuries Act, 1987 (Mah. XLI of 1987), for the purposes aforesaid, this Ordinance is promulgated.

Mumbai,

S. C. JAMIR,

Dated the 13th August 2009.

Governor of Maharashtra.

By order and in the name of the  
Governor of Maharashtra,

VIDYADHAR KANADE,

Principal Secretary to Government.